CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 28th day of August 2000.

Original Application no. 1366 of 1993. alongwith

Civil Contempt Application no. 08. of 1995 in Original Application no. 1366 of 1993

Hon'ble Mr. S.K.I. Naqvi, Judicial Member Hon'ble Mr. M.P. Singh, Administrative Member

- 1. Gyan Prakash Dubey, S/o Raj Kumar Dubey, R/o 294-A, Railway Diary Colony, Gorakhpur.
- Ajai Kumar Mishra, S/o Sri B.P. Mishra,
 R/o 29 S.B.I. Colony Andhiyari Bagh, Gorakhpur.
- 3. Smt. Nalini Srivastava, W/o Sri S. Srivastava, R/o Railway Diary Colony, Gorakhpur.

... Applicants in OA and CCA.

C/A Sri A.K. Shukla SriAnupan Shukla

Versus

- Union of India, through its Secretary,
 Information and Broadcasting, New Delhi.
- Director General, Doordarshan, Mandi House,
 New Delhi.
- 3. Director, Doordarshan, Gorakhpur Kendra, Gorakhpur.

... Respondents in OA

C/Rs Sri S. Chaturvedi

Shri Ghanshyam Sharma, Director, Doordarshan Kendra, Gorakhpur.

...Opposite party in CCA.

C/R Sri S. Chaturvedi

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ORDER

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Applicants Shri G.P. Dubey, Shri A.K. Mishra & Smt. Nalini Srivastava, have come up before the Tribunal under section 19 of the Administrative Tribunals Act, 1985 that the applicants be held to be entitled to be regularised with all consequential benefits on the post held by them.

- As per applicants case, they were working with the respondents establishment for good long period of time as much as applicant no. 1 Sri G.P. Dubey is working right from 1985 and Smt. Nalini Srivastava, applicant no. 3 is working with the respondents establishment since 1990, whereas applicant no. 2 Shri A.K. Mishra, is no more pressing the matter for having got some other job, as mentioned by his learned counsel.
- The respondents have contested the entitlement of the applicant, but in para 12 of the CA, it has been provided that as per regularisation scheme, the applicants will be considered for regularisation. However, due to non availability of vacancy of Production Assistant in the Kendra, they could not be appointed on regular basis.
- 4. Heard learned counsel for the rival contesting parties and perused the record.

- Contd...3/-

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- Learned counsel for the applicant 5. presented before us the Office memorandum dated 29.04.99, through which applicants no. 1 and 3 of this OA have been called for their willingness for regularisation of their services at the different Doordarshan Kendras to which applicants have responded positively and have submitted their options.
- For the above facts and circumstances we find that the matter is under active consideration of the respondents and at this stage, no judicial intereference is called for. The OA is decided accordingly with the direction that process for regularisation be expediated.
- 9: There shall be no order as to costs.
- 8. The connected Civil Contempt Application no. 08. of 1995 also stands decided in the light of above observation and the notices issued stand withdrawn.

Member-J

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